

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

CP. No. 18/(MAH)/2005  
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2016

NAME OF THE PARTIES:

Apurva Parikh

V/s.

M/s. Natvar Parikh Industries Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

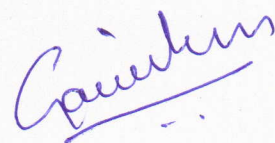
S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

Raghu Gupta  
i/b Wadia Ghandy & Co.  
for Petitioners

Advocate



Mrs. Saminlara Durr Advocate  
i/b Little & Co.  
Adv for Resp.



Order

C.P. No. 18/397-398/CLB/MB/MAH/2005

On this execution application, both the parties have agreed to argue on the next date of hearing. Having the Petitioner reported that the rejoinder is not filed in CA 185/2010, other side is hereby directed to file rejoinder.

If pleadings are not complete, the parties are hereby directed to complete by next date of hearing, failing which, this Bench will deem that the parties are waived right of filing reply or rejoinder as the case may be.

At request of the parties, they are directed to argue CA 167/2009 in CP 18/2005 and CA 185/2010 in CP61/2005 on the next date of hearing.

List this matter on 20.10.2016.

**Sd/-**

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

**Sd/-**

**V. NALLASENAPATHY**  
Member (Technical)